

Some other Soviet experts have estimated recently that with a very large expansion in the oil exploration activities, it may be possible to discover additional 64 million tonnes of recoverable crude oil reserves in the next 5 years, and another 132 million tonnes of recoverable crude oil reserves in a further period of 5 years.

Import of Generators and Turbines by U.P.

*493. SHRI S. M. BANERJEE : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether a final decision has since been taken to permit U.P. Government to import generators and turbines to produce additional 400 MW power ; and

(b) if not, the reasons for delay and when the permission is likely to be accorded ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) :

(a) and (b). It has been agreed to import 400 MW generating equipment. The details regarding supply of coal to Obra Thermal Power Station and its movement with reference to overall rational use of coal and its transportation are being worked out.

Acquisition of Know-how for Off-shore Drilling

*494. SHRI GIRIDHAR GOMANGO :
SHRI RAMSHEKHAR PRASAD
SINGH :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether India has yet to acquire the know-how for off-shore drilling ;

(b) if so, whether Government propose to send trained persons to other countries for further training ; and

(c) if so, how many persons are proposed to be sent and where ?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH) : (a) Yes, Sir, in so far as off-shore drilling using a mobile drilling platform is concerned.

(b) and (c). 37 technicians of the ONGC have already been trained abroad in the various operations connected with off-shore exploration, including the operation and maintenance of mobile off-shore platform. This training was given in USA, West Asia, Japan or France. In addition, 13 Indian technicians were trained recently in seismic and sea-bed survey operations conducted by foreign contractors on behalf of the ONGC in the Arabian Sea adjoining the Gulf of Cambay. These training programmes may be continued depending on the requirements of the ONGC in the future.

Radical Changes in the Civil Procedure Code

*495. SHRI RAMAVATAR SHASTRI :
SHRI FATESINGH RAO
GAIKWAD :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Law Commission has recommended radical changes in Civil Procedure Code ;

(b) if so, what are the main recommendations to this effect ; and

(c) when action is proposed to be taken to implement them ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE) : (a) Yes, Sir.

(b) The Commission's important recommendations as to the Code of Civil Procedure are listed below :—

(a) simplification of the doctrine of *res judicata* the requirement to